

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

CA No. 70/2024, 78/2024
And
CP No. 9/Chd/Pb/2024

IN THE MATTER OF:

Satwant Singh ...Petitioner

Vs.

Pure Drinks Ltd. & Ors. ...Respondent

Under Section: 241 & 242, CA 2013 and Rule 11 NCLT Rules

Order delivered on 24.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :	Mr. Anand Chhibbar, Senior Advocate
And applicant in IA 78/2024	Mr. Amit Jhanji, Senior Advocate
And Respondent in IA 70/2024	Mr. Vaibhav Sahni, Advocate
	Ms. Swati Vashisth, PCA
	Mr. Arsh Singh, Advocate
	Mr. Utkarsh Khatana, Advocate
	Ms. Radhika, Advocate

For the Respondent No.1:	Mr. Aashish Chopra, Senior Advocate
And applicant in IA 70/2024	Ms. Nitika Sharma, Advocate
And Respondent in IA 78/2024	

For the Respondent Nos.: 2 to 4	Ms. Rupa Pathania, Advocate
------------------------------------	-----------------------------

For the Respondent No. 5:	Mr. Tarang Gupta, Advocate
---------------------------	----------------------------

For Respondent Nos.: 6, 11, 18 & 19	Mr. Amit Agrawal, Advocate
--	----------------------------

For the Respondent Nos.: Mr. Amit Jit Narang, Advocate
12, 13 & 15 Ms. Manpreet Kaur, Advocate

For the Respondent No. 17: Mr. Yashpal Sharma, Advocate

For the Respondent No. 16: Mr. Sushant Karir, Advocate

ORDER

CP No. 9/Chd/Pb/2024

Reply has been filed by learned counsel for Respondent Nos. 3 and 4 vide Diary No. 00697/4 dated 23.04.2024 and by learned counsel for the Respondent No. 5 vide Diary No. 00697/5 dated 23.04.2024. The same are taken on record. It is stated by learned counsels for Respondent Nos. 6, 11, 18 and 19 that soft copies of the replies have been e-filed. Let the hard copy of the same be filed during the course of the day with a copy in advance to the counsel opposite. It is stated by learned counsel Ms. Rupa Pathania, Advocate for the Respondent No. 2 that she adopts reply filed by Respondent Nos. 3 and 4. Learned counsels for the parties are directed to complete their part of pleadings at least two days before the next date of hearing, failing which, right to file pleadings will be closed. Learned counsel for the petitioner is directed to file rejoinder before the next date of hearing with a copy in advance to the counsel opposite. List the matter for arguments on maintainability of the main petition as well as on interim relief on 02.05.2024 at 12:00 o'clock.

CA No. 78/2024

Reply has been filed on behalf of Respondent No. 1 vide Diary No. 01176/1 dated 23.04.2024. The same is taken on record. Learned counsels for the parties are directed to complete their part of pleadings at least three days before the next date of hearing, failing which, right to file pleadings will be closed. List the matter on 02.05.2024 at 12:00 o'clock.

CA No. 70/2024

It is stated by learned senior counsel for the respondent that he has e-filed the reply. Let the hard copy of the same be filed during the course of the day. Learned counsels for the parties are directed to complete their part of pleadings at least three days before the next date of hearing, failing which, right to file pleadings will be closed. List the matter on 02.05.2024 at 12:00 o'clock.

-sd-
(L. N. GUPTA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM